



This application having been heard on 07.11.2012, the Tribunal on the same day delivered the following:

**ORDER**

**By Hon'ble Mr. Justice P.R Raman, Judicial Member -**

The prayers in the Original Application are as follows:-

“(i) Issue a writ of mandamus or any other appropriate writ, order or direction, directing the respondents to convene the meeting of the Selection Committee for consideration of the applicants for promotion to the Indian Forest Service before 31.3.2011 and to finalize the selection before 1<sup>st</sup> of April, 2011;

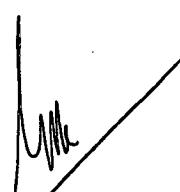
(ii) To issue a Writ of Mandamus or any other appropriate Writ, order or direction, directing the respondent to publish the notification of the Select list for promotion to the Indian Forest Service prepared by the Selection Committee without any delay and publish the notification of the selected candidates immediately thereafter;

(iii) To declare that all the applicants will be eligible even after the retirement from service to be considered for the selection to the Indian Forest Service under the Indian Forest Service (Appointment by promotion), Regulations 1966;

(iv) Grant such other and further reliefs as are just, proper and necessary or this Hon'ble Tribunal may deem fit to grant: and

(v) Award to the applicant the costs of these proceedings.”

2. When the case came up for consideration today, learned counsel appearing on behalf of the applicants submitted that the Original Application has become infructuous. Accordingly, the OA is dismissed as infructuous.

  
**(K. GEORGE JOSEPH)**  
 ADMINISTRATIVE MEMBER

  
**(JUSTICE P.R RAMAN)**  
 JUDICIAL MEMBER

“SA”